

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB
SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 08 (RE 2006)/2004-2009

DATED 12th June 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 and paragraph 3.7.8 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Target Plus Scheme, for the exports effected during 01.04.2005 to 31.3.2006, of the Foreign Trade Policy (RE2005), 2004-2009, as amended from time to time:

1. The first sentence of the Para 3.7.3 is replaced as under:

“The entitlement under this scheme would be contingent on the minimum percentage incremental growth of 20% in FOB value of exports in the current licensing year over the previous licensing year, and the rate of entitlement shall be 5% of the incremental growth.”

2. Consequently the table below the first sentence stands deleted.

This will take effect for exports from 01.04.2005.

This issues in public interest.

Sd/-
(K. T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from File No. 01/94/180/172/AM06/PC.I)